

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 206/MP/2018 along with IA No. 4/2019**

Subject : Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 26.12.2016, executed between Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Parampujya Solar Energy Private Limited

Respondents : NTPC Limited and Others

**Petition No. 209/MP/2018 along with IA No. 7/2019**

Subject : Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 23.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Limited for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Parampujya Solar Energy Private Limited

Respondents : NTPC Limited and Others

**Petition No. 212/MP/2018 along with IA No. 8.2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 19.7.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and Solar Energy Corporation of India, for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Parampujya Solar Energy Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

**Petition No. 226/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.7.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Parampujya Solar Energy Private Limited

Respondents : NTPC Limited and Others

**Petition No. 210/MP/2018 along with IA No. 3/2019**

Subject : Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.09.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Wardha Solar (Maharashtra) Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

**Petition No. 207/MP/2018 along with IA No. 1/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited, for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Wardha Solar (Maharashtra) Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

Date of Hearing : 10.1.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Parties Present : Ms. Poonam Verma, Advocate, PSEPL & WSMPL  
Ms. Tarul Sharma, Advocate, PSEPL & WSMPL  
Shri Rakesh Shah, PSEPL  
Shri M.G.Ramachandran, Advocate, NTPC, SECI & NVVNL  
Ms. Poorva Saigal, Advocate, NTPC, SECI & NVVNL  
Ms. Anushree Bardhan, NTPC, SECI & NVVNL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the pleadings in the matter have been completed and requested to issue order in these petitions. Learned counsel further submitted that the Petitioner has filed IAs for carrying cost and requested to consider the same while passing the order.

2. Learned counsel for NTPC and SECI requested that the Respondents may be given sixty days for payment of claims made by the Petitioner from the date of submissions of claim by the Petitioner to the Respondents.

3. After hearing the learned counsels for the parties, the Commission reserved order in the Petitions and IAs.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Law)**